

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. IA/3412/2024 C.P. (IB)/815(MB)2020

IN THE MATTER OF

MOLI MERCHANT TRADERS PRIVATE LIMITED

VS.

ENRICH SHREYA MARINE INFRASTRUCTURES PRIVATE
LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator:- Adv. Nitish Bangera (VC)

For the Respondent:

ORDER

IA/3412/2024:-

The prayer in the present IA is for taking on record Preliminary Asset Memorandum. The same is taken on record. IA **disposed of.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)